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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.

OA.No.1531/90

Dated this the 11th of November, 1994

Shri C.J. Roy, Hon. Member(J)

Shri S.R. Adige, Hon. Member(A)

Shri Kuldip Kumar,
aged 42 years,
S/o Shri Karam Chand,
Film Projectionist under
Respondent No.2,
R/o 63, Krishna Nagar,
New Delhi.

Shri Arjun Kumar
aged 38 years,
S/o Shri S.D. Motiani,
Film Projectionist under
Respondent No.2,
R/o C-3/331, Lodi Colony,
New Delhi.

...Applicants

By Advocate: Shri T.C. Aggarwal.

versus

Union of India through

1. Secretary,
Ministry of Information & Broadcasting,
Shastri Bhawan, New Delhi.
2. Director General,
Doordarshan, Mandi House,
New Delhi.

...Respondents

By Advocate: Shri B. Lal.

ORDER (Oral)

By Hon. Member(J) Shri C.J. Roy.

This application has been filed by the applicants praying for the following reliefs:-

- (a) That the application may be admitted with costs.
- (b) That the respondent may be directed to revise the pay scale of applicants and provide avenues of promotion.

2. The applicants are Projectionists and they want their pay scales to be considered ^{at par} with other Projectionists in other media units under the same Ministry.

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3. Heard the learned counsel for both parties. Both counsel agree for disposal of this OA on the basis of the judgement in OA.1980/90 delivered by the Principal Bench of this Tribunal on 2nd September, 1994, which is based on similar facts.

4. In the circumstances, we dispose of this OA on the reasoning and basis of the judgement cited supra in the case of N.C.Dass & Ors. versus Union of India and issue the following directions:-

(i) The applicants may within a period of 15 days from the communication of this order, make a comprehensive representation either individually or collectively through proper channel to the competent authority projecting all their grievances regarding lack of promotional opportunities.

(ii) If such a representation is received the respondent is directed to place the representation before the V. Pay Commission with its remark on the subject.

(iii) Those of the applicants who claim to have been working on supervisory posts and not being paid the pay and allowances on such posts may make a representation in that regard to the respondent within a period of ~~one month~~^{15 days} from the communication of this order.

(iv) If a representation, as mentioned at (iii) above is received by the respondent within the aforesaid period,

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the respondent is directed to consider the representation and dispose it of, with a speaking order within a period of two months from the date of receipt thereof.

5. There will be no order as to costs.

S.R. Adige
(S.R. Adige)
Member (A)

C.J. Roy
(C.J. Roy)
Member (J)

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